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NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1217/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: Jigar Chheda Sole Proprietor of Divya Construction V/s. Kumar Builders Mumbai Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No. NAME DESIGNATION SIGNATURE</u> 1 BankinGarga Advoat Buls

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ORDER

C.P. No. 1227/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. The Learned Counsel of the Petitioner stated that the amount in dispute is settled. Duly incorporated in the Order Sheet itself.
- On account of the statement of the Learned Counsel and in view of the "Settlement" this Petition is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-Bhaskara Pantula Mohan Member (Judicial) 23.08.2017

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Sd/-M.K. Shrawat Member (Judicial)